

**FORM A  
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF ADHILS BUILDERS AND DEVELOPERS PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	<b>ADHILS BUILDERS AND DEVELOPERS PRIVATE LIMITED</b>
2.	Date of incorporation of corporate debtor	<b>07/12/2011</b>
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies , Kerala
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	<b>U45200KL2011PTC029982</b>
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>ADILS, KANNANALLOOR P.O. KOLLAM ,691576</b>
6.	Insolvency commencement date in respect of corporate debtor	28/11/2019
7.	Estimated date of closure of insolvency resolution process	26/05/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Adv. Sankar P Panicker , IBBI/IPA-003/IP-N00037/2017-18/10300</b>
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Panicker and Panicker Advocates, Jaikunj, Chittoor Road, Ernakulam Kochi -682035 sankarpanicker@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Panicker and Panicker Advocates, Jaikunj, Chittoor Road, Ernakulam Kochi -682035 sankarpanicker@gmail.com
11.	Last date for submission of claims	12 December 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	<b>Name the class(es) : Not applicable as per the information with IRP</b>
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable as per the information with IRP
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a <b>Web link:</b> <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> <b>Physical Address:</b> As mentioned in address mentioned in Item 10 b Not applicable



*Sankar P Panicker*

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **ADHILS BUILDERS AND DEVELOPERS PRIVATE LIMITED** on **28/11/2019**.

The creditors of **ADHILS BUILDERS AND DEVELOPERS PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **12<sup>th</sup> December 2019** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional

Date: 3/12/2019  
Place: Ernakulam

**SANKAR P PANICKER**  
**ADVOCATE,S3324**  
**K/001244/2016**  
**IBBI/PA-003/IP-N00037/2017-18/10300**

